

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).4235/2026

[Arising out of impugned final judgment and order dated 13-11-2025 in CRA No.1078/1985 passed by the High Court of Judicature at Allahabad]

SHESH NARAIN

PETITIONER(S)

VERSUS

STATE OF UTTAR PRADESH

RESPONDENT(S)

FOR ADMISSION

IA No. 74377/2026 - EXEMPTION FROM FILING O.T.

Date : 16-03-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Ms. Parul Shukla, AOR
Mr. Rajan Tripathi, Adv.
Ms. Shubhangi Pandey, Adv.
Ms. Keesha Kumar, Adv.
Mr. Gladson Rodrigues, Adv.

For Respondent(s) :

Upon hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Let the original records of both the Trial Court and the High Court be called for. A copy thereof, in a digital form, be supplied to the learned counsel for the parties.
3. Hearing expedited.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)